

Dated: 20/09/2016

To

Appellant as per address in table below

Respondent as per address in table below

S+7

Final Order No. A/70830/2016-EX[24] dated 16/09/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the
Central Excise and Salt Act, 1944.

Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/739/2008	CCE MEERUT EXCISE CHOWK, UNIVERSITY ROAD, MANGAL PANDEY NAGAR, MEERUT - 250005.

Name and Address of Respondent

2	AGARWAL DUPLEX BOARD MILLS, 4th K.M. BHOPA ROAD, DISTT. MUZAFFARNAGAR,,
---	---

Copy To

Advocate(s) / Consultant(s):

3 Bar Association, CESTAT, Allahabad

4 Director Publications, Customs, Excise. I.P. Estate, Delhi

5 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

6 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

7 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

8 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxindiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, C-80
Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R.

15 Office Copy

16 Guard File

Asstt. Registrar

IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD

Appeal No.E/739/2008-[SM]

Arising out of Order-in-Appeal No.238-CE/MRT-I/2007 dated 19.12.2007 passed by Commissioner (Appeals), Customs & Central Excise, Meerut.

For approval and signature:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? : No
2. Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? : Yes
3. Whether His Lordship wishes to see the fair copy of the Order? : Seen
4. Whether Order is to be circulated to the Departmental Authorities? : Yes

Commissioner of Central Excise, Meerut-I

...APPELLANT(S)

VERSUS

M/s Agarwal Duplex Board Mills

...RESPONDENT (S)

APPEARANCE

Shri M.P. Damle, Assistant Commissioner, (A.R.) for the Revenue
None for the Respondent (s)

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

DATE OF HEARING & PRONOUNCEMENT: 16.09.2016

FINAL ORDER NO.- 70830/2016

Per Mr. Anil Choudhary :

Heard. Appeal is dismissed under litigation policy without entering into merits.

(Pronounced in the open Court)

Mishra

प्रमाणित प्रति / Certified True Copy

(Anil Choudhary)
MEMBER (Judicial)

सहायक पंजीकार / Asstt. Registrar

सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर

अपील अधिकरण / (C.E.S.T.A.T.)

38, एम. जी. मार्ग, इलाहाबाद-211001

38, M. G. MARG, ALLAHABAD-211001